

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 158 of 2013 &**  
**I.A.No. 232 of 2013**

**Dated : 23<sup>rd</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**BSES Yamuna Power Ltd. ... Appellant/(s)**  
**Applicant**

**Versus**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Paresh Lal

Counsel for the Respondent(s) : Mr. Alok Shankar for R-7  
Mr. Sachin Datta  
Mr. Dinesh Sharma for R-2

**ORDER**

The learned counsel for the Respondent seeks some more time to file the reply. Accordingly, he is directed to file the reply to the I.A. as well as to the main Appeal on or before 05.09.2013 after serving copy on the other side.

Post the matter for hearing the I.A. No. 232 of 2013 (Appl. for stay) on **05.09.2013.**

**(Justice Surendra Kumar)**  
Judicial Member

**(Rakesh Nath)**  
Technical Member

**(Justice M. Karpaga Vinayagam)**  
Chairperson

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